

GOVERNMENT OF RAJASTHAN  
LAW & LEGAL AFFAIRS DEPARTMENT

No.:F. 27 (17)NYAY/2006/PART

Jaipur, Date: 19 MAY 2025

NOTIFICATION

In Exercise of the Powers conferred by Section 36 of the N.D.P.S. Act, 1985, the State Government with the concurrence of the Rajasthan High Court, hereby appoints the following link officers as Special Judges, (N.D.P.S. Cases) in absence (On Leave or vacant due to any other Cause) of Presiding Officer (N.D.P.S. Act Cases) for that Specific Period:-

S.No.	Name of Court	Link Court (s)
01.	Special Court, NDPS Act Cases, Bikaner	01. Spl. Judge, Prevention of Corruption Act, Bikaner 02. Additional Sessions Judge No.01, Bikaner 03. In absence of these Link Court(s), the Link Court as declared by District Judge, Bikaner
02.	Special Court, NDPS Act Cases, Nimbahera	1. Additional Sessions Judge No.01, Nimbahera 2. Additional Sessions Judge No. 02, Nimbahera 3. Spl. Judge, NDPS Cases No.02, Chittorgarh 4. Spl. Judge, NDPS Cases No.01, Chittorgarh

By Order,



(RAGHAVENDRA KACHAWAL)  
Principal Secretary to the Govt.

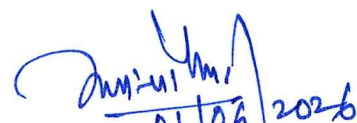
RAJASTHAN HIGH COURT, JODHPUR

No. Gen/II/06/2026/1013

Date:01/06/2026

Copy forwarded to the following for information and necessary action:-

1. All Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench.  
(Registrar CPC with a request to upload the same on High Court website)
2. The District & Sessions Judge, Bikaner / Chittorgarh
3. Concerned courts.
4. The concerned Chief Judicial Magistrates.
5. A.O.J. Conf./ RJS Estt./ RJS Leave/ Statistics/ Computer Cell, Rajasthan High Court, Jodhpur.

  
01/06/2026  
REGISTRAR (RULES)